

Kolkata



Gazette

Extraordinary
Published by Authority

PHALGUNA 28]

FRIDAY, MARCH 19, 2010

[SAKA 1931]

PART IV — Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative

NOTIFICATION

No.367-L.—19th March, 2010.—The Governor having been pleased to order, under rule 66 of the Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill,

together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information :—

Bill No. 6 of 2010
THE WEST BENGAL SCHOOL SERVICE COMMISSION
(AMENDMENT) BILL, 2010.

A
BILL

to amend the West Bengal School Service Commission Act, 1997.

WHEREAS it is expedient to amend the West Bengal School Service Commission Act, 1997, for the purpose and in the manner hereinafter appearing;

West Ben. Act IV
of 1997.

It is hereby enacted in the Sixty- first Year of the Republic of India, by the Legislature of West Bengal, as follows :—

Short title and commencement.

1. (1) This Act may be called the West Bengal School Service Commission (Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 9A of
West Ben. Act IV
of 1997.

2. In section 9A of the West Bengal School Service Commission Act, 1997, for the words “to withdraw recognition of such school.”, the words “to withdraw recognition of such school or to supersede the existing managing committee or the *ad hoc* committee, or the administrator and to appoint an *ad hoc* committee or administrator in its place.” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend section 9A of the West Bengal School Service Commission Act, 1997, with a view to empowering the State Government to issue direction upon the West Bengal Board of Secondary Education or the West Bengal Council of Higher Secondary Education, as the case may be, to supersede the existing managing committee or the *ad hoc* committee or the administrator of a school and to appoint an *ad hoc* committee or administrator in its place, in case of their wilful failure to issue appointment to the post of teacher on the recommendation of the West Bengal School Service Commission.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 15th March, 2010.

PARTHA DE,
Member-in-charge.

By order of the Governor,
ASHIM KUMAR ROY,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*